

Scrapping of Ramanujam Nivetia Arbitration

5067. DR. SARADISH ROY : Will the Minister of LABOUR be pleased to state the steps taken to scrap the Ramanujam Nivetia arbitration which goes against the interest of the cement workers in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : The Arbitrators have not given their final award.

Per capita requirement of cement

5068. SHRI R.P. DAS :

SHRI ANANDA PATHAK :

Will the Minister of INDUSTRY AND STEEL AND MINES be pleased to state :

(a) the minimum per capita requirement of cement in the country;

(b) how the said standard is evolved by Government;

(c) whether any study was made by Government regarding the cement consumption of the people;

(d) if so, details of the same; and

(e) if not, whether Government are intending to undertake any such study ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARYAN DATT TIWARI) : (a) to (c) No assessment of the per capita requirement of cement in the country has been made. The Working Group on the Cement Industry has, however projected the demand for cement in 1984-85 at about 38 million tonnes. The per capita consumption of cement in the country in the calendar years 1980 & 81 amounted to Rs.28.45 Kgs. and 31.87 Kgs respectively.

Setting up of Separate cell in Indian Missions Abroad to collect data on Labour Market

5069. SHRI GHUFRAN AZAM :

SHRI K. RAMAMURTHY :

Will the Minister of LABOUR be pleased to state :

(a) whether there is a proposal under Government's consideration to set up a

separate cell in all Indian missions abroad to collect data on Labour Market in other countries;

(b) if so, whether the working Group headed by Labour Secretary has identified any priorities for consideration;

(c) if so, details thereof; and

(d) what steps have been taken by Government to remove the hurdles which are in the way of channelling inflow of remittances from Indians working abroad ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT ZHA AZAD) : (a) There is no proposal for creation of separate cells in the Indian Missions abroad for collection of data.

(b) and (c) Deliberations of the working group are in progress.

(d) It is provided for in the employment contracts that the foreign employer will provide necessary facilities to the workers for remitting money to India. The Indian Missions also help the workers in this regard. Apart from this, intending emigrants are advised to open bank accounts in India before leaving the country so as to ensure smooth flow of remittances to this country. The amounts to be remitted are governed by local laws/regulations of the labour receiving countries.

IAS Cadre Officers in world bank and International Agencies

5070. PROF. P.J. KURIEN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of IAS and central cadres officers presently in Government who have served in World Bank, IMF and other such international financial agencies;

(b) the particulars and periods of service given by above officers in the World Bank and IMF;

(c) the particulars of all officers who have served in World bank and IMF and presently serving in Finance Ministry;